

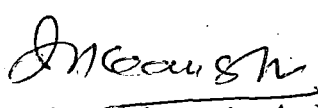
In The Central Administrative Tribunal

Jaipur Bench, Jaipur

(B-10/2002)
OA/TAMP No. 76/95

③

S. K. Ram Chandra Versus R. N. Sharma

Date of Order	Orders
11.5.2002	Shri P. N. Tatti, Counsel for the applicant Shri R. L. Agarwal, ^{Brief holder} Counsel for the respondent Shri Bhannar Bagra, Counsel for the respondent Learned brief holder for the respondent's Counsel has submitted that a reply to the Contempt Petition is being filed today and a copy has been already handed over to the learned Counsel for the applicant. In the matter, stay has been granted by Hon'ble the High Court and therefore, this Contempt Petition does not survive. In view of the submission made by the learned brief holder for the respondent and also we have perused the interim order granted by the Hon'ble High Court, this Contempt does not survive and is accordingly dismissed. Notices are discharged.  (J. K. Rana) J. Member  (M. P. Singh) Adm. Member

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